

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:352

ANSWERED ON:18.08.2010

MISLEADING CLAIMS BY COACHING INSTITUTES

Bajirao Shri Patil Padamsinha ;Gangaram Shri Awale Jaywant

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government proposes to institute an inquiry by the Central Bureau of Investigation (CBI) into the allegations against two coaching institutes for misusing the name of the topper of 2009 of Indian Institute of Technology Joint Entrance Examination and All India Engineering Entrance Examination for commercial gains;

(b) if so, the details thereof;

(c) whether the provisions of the existing rules are not sufficient to check the unfair practices and misleading claims by the private educational and technical institutions;

(d) if so, the details thereof;

(e) whether the Government is contemplating to bring a legislation in this regard; and

(f) if so, the time by which the proposed legislation is likely to be introduced?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT(SHRI KAPIL SIBAL)

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (f) OF THE LOK SABHA STARRED QUESTION NUMBER 352 FOR 18.8.2010 ASKED BY HON'BLE MEMBERS OF PARLIAMENT DR. PADMASINHA BAJIRAO PATIL AND SHRI JAYWANTRAO AWALE REGARDING MISLEADING CLAIMS BY COACHING INSTITUTES.

(a) & (b): Yes Sir. A written complaint was received from the father of a student who had topped the Joint Entrance Examination for Indian Institute of Technology (IIT-JEE) and the All India Engineering Entrance Examination in 2009, securing first rank in both these competitive examinations, that certain coaching institutions were misleading students into believing that his son had taken coaching from their institutes. The complainant had specifically named two institutions that had allegedly placed huge advertisements in the national newspapers displaying his son's picture to indicate that he had taken coaching from these institutions.

Taking cognizance of the complaint, the Government felt that the problem narrated by the complainant was symptomatic of a larger malaise which needed to be urgently addressed to protect gullible students from being fleeced by coaching institutions by putting a stop to such activities and to the misleading advertisements put by such coaching institutes through various modes for their commercial interests. The Central Government has accordingly referred the aforesaid complaint to Central Bureau of Investigation for investigation on 9.7.2010.

(c) to (f): The provisions of the existing rules are not sufficient to check the unfair practices and misleading claims by the private educational and technical institutions. Accordingly, a Bill namely "The Prohibition of Unfair Practices in Technical Educational Institutions, Medical Educational Institutions and Universities Bill, 2010" which provides for prohibiting and punishing unfair practices by higher educational institutions has already been introduced in the Parliament on 3rd May, 2010. However, private coaching institutions do not fall under the category of educational institutions as defined in the proposed Bill.